

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)

To,

The Principal District & Sessions Judge,

All

NO. 1066/PSy-102/misc

Dated: 27-01-2017

Subject:- Petition for Special Leave to Appeal (Civil) No. 1821 of 2014
(Ref No.238 of 2009) titled J&K Subordinate Judicial Process
Servers Welfare Association, Srinagar V/S Hon'ble High
Court of J&K through Registrar General & Ors.

Sir,

On the subject cited above, I am desired to forward herewith copy
of the order dated 07.12.2016, passed by the Hon'ble Supreme Court of
india, alongwith communication No. 681/2014/SC/XVIA dated 15th
December, 2016, of Assistant Registrar Supreme Court New Delhi for
necessary action at your end.

Encl: 2 leaves

Yours faithfully

G.M. Parray
(G.M. Parray)

Joint Registrar.

27/01/17

27/01/17

All communication should be addressed to the Registrar, Supreme Court by designation, NOT by name
Pin 110201

SUPREME COURT OF INDIA
NEW DELHI

D.No.681/2014/SC/XVIA
Dated: 15th December, 2016.

From:
THE ASSISTANT REGISTRAR,
SUPREME COURT OF INDIA
NEW DELHI.

To:
The Registrar,
High Court of Jammu and Kashmir,
Srinagar.

(Ref. LPA No.238 of 2009)

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO.1821 OF 2014
WITH
PRAYER FOR INTERIM RELIEF

J & K SUBORDINATE JUDICIAL PROCESS SERVERS
WELFARE ASSOCIATION, SRINAGAR

...Petitioner

Versus

HON'BLE HIGH COURT OF J & K THR. REGISTRAR
GENERAL AND OTHERS

...Respondents

Sir,

In continuation of this Registry's letters dated 10th February, 2014. I am to inform you that Special Leave Petition above-mentioned has been dismissed by this Hon'ble Court in terms of the Order dated 7th December, 2016. A Certified Copy of the Record of Proceedings dated 7th December, 2016 is being forwarded herewith for your information. The stay granted vide this Court's Order dated 3rd February, 2014 hereby stands vacated.

Please acknowledge receipt.

Yours faithfully,

15/12/16
ASSISTANT REGISTRAR

Encl:- As Above

Rm

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

415795

Petition(s) for Special Leave to Appeal (C) No(s). 1821/2014
(Arising out of impugned final judgment and order dated 19/09/2013
in LPA No. 238/2009 passed by the High Court Of Jammu & Kashmir at
Srinagar)

J&K SUBORD. JUDL. P.S. WELF. ASSO. SRINAGAR

Petitioner(s)

VERSUS

HON'BLE H.C. OF J&K THR. REGISTRAR & ORS.
(Interim relief and office report)

Respondent(s)

Date : 07/12/2016 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE L. NAGESWARA RAO

Copy to the copy
Ksham 15/12/16
Supreme Court of India

For Petitioner(s)

Mr. Riaz Jan, Sr. Adv.
Mr. Milan Laskar, Adv.
Mr. Parvez Dabas, Adv.
Mr. Uzmi Zamil Hussain, Adv.
Mr. Shakil Ahmed Syed, Adv.

(State of J&K)

Mr. Sunil Fernandes, Adv.
Ms. Mithu Jain, Adv.
Mr. Arnav Vidhyarthi, Adv.

For Respondent(s)

Mr. Gaurav Pachnanda, Sr. Adv.
Mr. Bharat Sangal, Adv.
Ms. Shivangi Vaid, Adv.
Ms. Kirti Dua, Adv.
Ms. Vernika Tomar, Adv.
Mr. Bharat Sangal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Validity unknown We do not see any merit in this special leave petition which
is hereby dismissed.

Digitally signed by
AS-Cy (A) Singh
Date: 2016.12.07
17:10:00
Reason

(Ashok Raj Singh)
Court Master

(Veena Khara)
Court Master